

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.208- IA(IBC)(LIQ.)/1(AHM)2024
ITEM No.209-IA/1249(AHM)2023
in
CP(IB)/106(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Simon India Ltd

.....Applicant

V/s

Ecophos GNFC India Pvt Ltd

.....Respondent

Order delivered on: 16/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Manish Buchasia a.w Mr. Kunal P. Vaishnav, Adv.

For the Respondent

: Mr. Nandish Chudgar, Adv. for R-6.

Ms. Tanya Shah, Adv. for R-1 to 3

ORDER

IA(IBC)(LIQ.)/1(AHM)2024

Heard.

Order is reserved.

IA/1249(AHM)2023

Ld. Counsel for the applicant seeks permission to withdraw the application. They have also filed withdrawal affidavit. In view of the same, permission is granted. Accordingly, IA 1249 of 2024 is disposed-off as withdrawn.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)